

Delhi, there is no effective verification of circulation of newspapers published from the States and there is also unnecessary delay in registration of newspapers; and

(b) if so, whether the Government propose to open regional offices of RNI in the capitals of bigger States?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI SUBODH KANT SAHAY): (a) The Registrar of Newspapers for India, besides having its Headquarter in Delhi, have three existing units, which have now been up-graded as Regional Office, at Calcutta, Bombay and Madras. Thus, it would be incorrect to say that only the Delhi office conducts verification of circulation checks of newspapers.

(b) The Government proposes to open three more offices, to be set up in Bangalore, Bhopal and Lucknow during the 8th Five Year Plan.

Promotions in Cement Corporation of India

628. DR. LAXMINARAYAN PANDEYA: Will the PRIME MINISTER be pleased to state:

(a) whether the employees of Cement Corporation of India do not get benefit of promotion by appearing in departmental competitive examinations and no avenues are left for the departmental employees to get promoted to the officers' cadre through competitive examinations;

(b) whether any memorandum has been received in this regard from the employees; and

(c) if so, the decision taken thereon?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI KAMAL MORARKA): (a) Instead of Departmental Examination, employees are encouraged to acquire professional qualifications from recognised institutions/Universities conducting part-time/correspondence professional courses in various disciplines through the Corporation's Educational Incentive Scheme for acquiring professional qualifications for being considered for promotion to Officer cadre. Such candidates not having professional qualifications on putting the qualifying service are also considered for promotion to higher post in Supervisory/Officer cadre by the Departmental Promotion Committee.

(b) Yes, Sir.

(c) Such employees are regularly counselled and encouraged to acquire professional qualifications for career advancement.

[English]

Syed Modi Case

629. SHRI SUDHIR GIRI:
SHRI AMAL DATTA:

Will the PRIME MINISTER be pleased to state:

(a) the normal time gap between a CBI recommendation for revision appeal from the prosecution and clearance of the same by the department of personnel;

(b) when the CBI recommendation for appeal in Syed Modi murder case was received in the Department of Personnel; and

(c) the grounds cited by the CBI in favour of the appeal in the said case?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI KAMAL MORARKA): (a) The proposals for filing of revision/appeal against Lower Court judgements received from the CBI, are examined expeditiously in the Department of Personnel and Training and in consultation with the Ministry of Law (Department of Legal Affairs), wherever necessary, and Government's approval conveyed to CBI. The time taken in processing each case varies depending upon the nature of the case and the complexity of the legal issues involved.

(b) The proposal of the CBI for filing of revision against the judgement of Sessions Court in Syed Modimurder case was received in the Department of Personnel and Training on 23.10.90.

(c) CBI had proposed filing of revision petition on the grounds that the discharge order dt. 17.9.90 was bad in law.

[*Translation*]

Setting up of Industries in U.P.

630. SHRI HARISH RAWAT: Will the PRIME MINISTER be pleased to state:

(a) the number of applications for setting up of industries in Uttar Pradesh received from private and public sectors during the last six months;

(b) whether such applications include big industrial houses also; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI KAMAL MORARKA): (a) to (c). During the period from 1.6.1990 to 30.11.1990, 279 industrial licence applications, including 11 from various State Public Sector Enterprises, have been received for setting up of industries in

Uttar Pradesh. Of these, 16 industrial licence applications belong to MRTP Companies. The details of the pending applications are not divulged till the Government have taken final decision thereon.

Unorganised Labour in BHEL

631. SHRI RAJENDRA AGNIHOTRI: Will the PRIME MINISTER be pleased to state:

(a) the reasons for recruiting unorganised labour in the Bharat Heavy Electricals Limited through contractors instead of departmentally;

(b) whether the nature of work entrusted to unorganised labour is of permanent nature;

(c) if so, whether they would be made regular and permanent;

(d) the total number of labourers engaged in Hardwar, Jhansi and Bhopal units of BHEL since November, 1990 and the number of unorganised labourers out of them;

(e) whether the interests of unorganised labourers engaged by the Department are safeguarded; and

(f) whether all facilities and privileges are provided to them as are extended to the regular labourers?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI KAMAL MORARKA): (a) to (c). The works which are of temporary or intermittent nature are carried out through contractors, who deploy labourers. As and when vacancies arise in BHEL and if such workers are qualified for permanent jobs, they are given preference while filling up the vacancies.

(d) Forty eight skilled workers have been recruited in Jhansi Unit of BHEL since